

ITEM NO.49

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12663/2022

(Arising out of impugned final judgment and order dated 10-06-2022 in WA No. 3747/2022 passed by the High Court of Judicature At Allahabad, Lucknow Bench)

MRITUNJAY SRIVASTAVA & ORS.

Petitioner(s)

VERSUS

THE STATE OF U.P & ORS.

Respondent(s)

IA No. 103397/2022 - INTERVENTION APPLICATION)

WITH

W.P.(C) No. 580/2022 (X)

IA No. 104666/2022 - STAY APPLICATION)

Date : 30-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
Ms. Sanchita Ain, AOR
Mr. Fateh Whig, Adv.

Mr. Ajay Kumar Singh, AOR
Mr. Yatharth Singh, Adv.
Mr. Ramesh Kumar Tiwari, Adv.
Mr. Divesh Kumar, Adv.
Mr. Ashish Singh, Adv.
Mr. Manoj Kumar Jha, Adv.

For Respondent(s) Mr. B.N. Dubey, Adv.
Mr. Adarsh Upadhyay, AOR (Letter by)

Ms. Preetika Dwivedi, AOR

Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of respondent to
adjourn the matters on personal ground, matters are adjourned.

List after eight weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)